

Cr1.A.No. 707 OF 2000

ITEM No.1

Court No.10

SECTION IIA

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Cr1.M.P.No.5443/2000 IN  
Criminal Appeal.No. 707/2000

(From the judgement and order dated 12/05/2000 in Cr1.Appeal  
No.198/85 of The HIGH COURT OF M.P AT GWALIOR)

SEWAKA @ RAMSEWAK

Appellant (s)

VERSUS

STATE OF M.P. & ANR.

Respondent (s)

( for bail )  
( With Office Report )

Date : 30/03/2001 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.B. SHAH  
HON'BLE MR. JUSTICE S.N. VARIAVA

For Appellant (s)

Mr. Shiv Sagar Tiwari,Adv.

For Respondent (s)

Mr. Uma Nath Singh,Adv.

UPON hearing counsel the Court made the following

O R D E R

.....L.....I.....T.....T.....T.....T.....T.....J.....  
.SP2

Application for bail is rejected.

.SP1

(Vijay Kumar Sharma)  
Court Master

(D.D. Jindal)  
Court Master